

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:645
ANSWERED ON:05.12.2003
PAY SCALES
AJAY CHAKRABORTY;BASUDEB ACHARIA

Will the Minister of TEXTILES be pleased to state:

(a) whether the Supreme Court has directed the Union Government to work out a revised wage package within four months for the National Textile Corporation mills workers; and

(b) if so, the details thereof and the action taken by the Government thereto ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN)

(a) & (b): The clerical staff working in NTC mills were claiming parity in pay with clerical staff in Corporate Offices who are in IDA/CDA pay scales and had filed petition in the Supreme Court. The Hon'ble Supreme Court in Civil Appeal No. 14572 of 1996 vide its order dated 14.10.2003 while observing that parity in scales may not be possible, have directed inter-alia the Government to take a decision within four months after taking help of an expert if need be, on the extent of relief to be granted to the staff and sub- staff working in the mills.

The Govt has asked NTC to make a proposal in conformity with the Judgement of the Supreme Court, after due consultation with the petitioners and within the time limit set.